GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2156 TO BE ANSWERED ON 04th MARCH, 2020

ANTI-DUMPING INVESTIGATIONS BY GCC

2156. SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether anti-dumping investigations on ceramic and allied products have been initiated by the Gulf Cooperation Council (GCC) and if so, the details thereof;
- (b) whether the Government has received any representation from the industry requesting to take up the issue with GCC to review its anti- dumping investigations, which is impacting the domestic industry;
- (c) if so, the details of actions taken thereof; and
- (d) if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

- (a) to (b): Yes sir, Bureau of Technical Secretariat for Anti Injurious Practices in International Trade (TSAIP) - Gulf Cooperation Council (GCC) has initiated Anti-Dumping Investigation against the imports of ceramic/vitrified tiles under HS Code 6907 other than those of subheading 69073000 originating from China, Spain and India, on the basis of complaint received from Saudi ceramic industry in November 2018. Department of Commerce received representation from the Indian ceramic industry in December 2018 regarding methodology adopted by TSAIP-GCC to decide the dumping margins against import of ceramic tiles from India.
- (c) to (d): Upon receipt of the representation from the industry, a meeting was held with the representatives of the Indian ceramic industry on 18.12.2018 in which preliminary findings of the TSAIP-GCC report on dumping margins were discussed. The issue was also taken up with Saudi side during the workshop on strategic partnership with Saudi Centre for International Strategic Partnership (SCISP) in February, 2019 at Riyadh. After the issue of disclosure report and its translation from Arabic to English in November, 2019 by the law firm representing the Indian ceramic industry in TSAIP-GCC, a delegation comprising senior officials from Directorate General of Trade

Remedies (DGTR), Department of Commerce, Government of India and representatives of Indian ceramic industry had a meeting with Director General, TSAIP-GCC Secretariat on 26.11.2019 at Riyadh to discuss the issue in detail. In the meeting, the Indian delegation apprised the TSAIP-GCC of certain facts and anomalies reflected in the disclosure report issued in November 2019 and requested them to consider the same in the final report. Later, after the receipt of inputs vetted by the law firm defending Indian ceramic industry's case in TSAIP-GCC on 6.12.2019, the issue was again pursued by the Department of Commerce, Government of India with GCC Authorities through the Indian Mission in Saudi Arabia. Further, this issue has been raised in bilateral discussion with Saudi Arabia including in the Ministerial meetings,viz., at Davos on the sidelines of World Economic Forum in January 2020 and at New Delhi in February, 2020.
